

2011-2012 में 78 दिनों के रिज़र्व के बराबर हो जाएगा। अब 90 दिनों के लक्ष्य तक पहुंचने का जो गैप बाकी है, उसकी तरफ बढ़ा जा रहा है और पूरी कोशिश की जा रही है कि जो 90 दिनों का इंटरनेशनल स्टैंडर्ड है, चाहे वह डिफेंस का हो, चाहे public consumption का हो, सभी के लिए यही मानक है और उसको जल्दी से जल्दी प्राप्त किया जाए।

MR. CHAIRMAN: One question only please. Please do not interrupt.

श्री सत्यव्रत चतुर्वेदी : सभापति जी, मेरा प्रश्न यह था कि क्या इस बात का कोई assessment आपने करवाया है, इसके पहले कोई जांच या पड़ताल आपने करवाई है और उसके क्या परिणाम आए हैं और उस आधार पर आप कितने दिनों तक चला सकेंगे? इस प्रश्न का जवाब नहीं आया है कि कोई जांच-पड़ताल हुई है या नहीं, हुई है, तो उसकी रिपोर्ट क्या है?

श्री जितिन प्रसाद : सभापति जी, जहां तक जांच-पड़ताल का सवाल है, इसके लिए इंटरनेशनल नॉर्म्स हैं कि आपको 90 दिनों का रिज़र्व रखना है, वरना त्रासदी तो कभी भी हो सकती है मगर इंटरनेशनल नॉर्म्स का ध्यान रखते हुए हम 90 दिनों के रिज़र्व का इंतज़ाम कर रहे हैं।

Transfer of Alliance Airlines Airhostesses to I.A.

*366. SHRI BHARATKUMAR RAUT: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that 35 Delhi based airhostesses working for Alliance Airlines earlier have now been working on Indian Airlines (I.A.) flights on regular basis;

(b) whether the Alliance Airlines have received a demand from the cabin crew to transfer their services to National Aviation Company of India Limited (NACIL); and

(c) What action Government proposes to take in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL):

(a) Yes, Sir, Alliance Airlines' Boeing aircraft were converted to freighters, hence the 45 in number Cabin Crew working on these aircraft were redeployed in order not to terminate their services.

(b) and (c) The matter is part of the integration process and under consideration of the Airline.

MR. BHARATKUMAR RAUT: Hon. Chairman, Sir, I am really surprised by the answer that has been given by the hon. Minister. On the one hand, the Government and the Chairman of NACIL keep saying that one reason for NACIL going in red is because it is over-employed. On the other hand, you are transferring the services of something else to this Airline. Fine, you are into good labour practice. Once you have transferred their services to Indian Airlines from Alliance Airlines, then, is it not the duty of NACIL and the Government to ensure that their allowances and the service conditions remain the same on par with the Indian Airlines? They work the same way. They try the same way but their allowances are different. How does the Government explain this?

SHRI PRAFUL PATEL: Sir, I am very happy that the hon. Member is also representing a large section of the employees' interest in Air India and he comes from my State. So I know the kind of interest he has been taking. All I would like to state here is, Sir, that in the case of Alliance Air staff, Alliance Air has gradually been coming down in terms of fleet strength because, as we all know, we have a reduced role of Alliance Air and a larger role for Air India, both domestic and international. This staffs were, of course, employed by the erstwhile Alliance Air and they would have, otherwise, been terminated, because they were on the Fixed Term Employment Agreement. It all depends on the number of hours one flies. It is based on that, one will get emoluments and one will have a fixed term. There were two options. One is either to terminate their services, or, in the larger interest, redeploy them. As you have rightly said, some representations did come from employees saying why they should lose their job since they have worked for a considerable number of days. That is why, in the larger interest, I think, we should all appreciate, we have given them the similar arrangement to continue while they work with Air India. So, I think, there is no reason to ask them to appear for interview, because the terms and conditions for employment in NACIL mandates them to go through fresh interview and other process and there is also a possibility that since many people are over-aged or due to other reasons they may not be able to get employment again. So, I think, it is a fair arrangement keeping the employees interest in mind.

SHRI BHARATKUMAR RAUT: Sir, many-a-time, half truth is worse than the complete untruth. Anyway, I leave it to the hon. Minister.

Now, the question is, Alliance Air, Indian Airlines, Air India, Air India Express and so many other companies came under one umbrella — NACIL. When this company was formed and before merger of all these companies into NACIL, an assurance was given that the service conditions, allowance, salary structure, etc., will be uniform. Now, three years have passed, I ask the hon. Minister as to when is he going to bring in common code of service conditions and allowance in the NACIL in which Alliance Air is also a part.

SHRI PRAFUL PATEL: Sir, let me clarify that there is no half truth or anything of that sort. Whatever I have stated is the factual position. I don't agree with the hon. Member. What I have said is the absolute truth. There is nothing like half truth.

After the merger, one of the long-term objectives is to unify and bring all employees under one service conditions. The idea is, under NACIL, everybody should have a similar treatment. This is an on-going process. Yes; certain things may have been achieved. Time-frames may not have been met. But, at the same time, the objective and the commitment of the Government is to see that the interests of all the employees are not only protected but they all come under a uniform service code.

श्री राजीव प्रताप रूडी : सभापति महोदय, हमने देखा कि सबसे पहले 'वायुदूत' बनी और उसमें खूब बहालियां हुईं। उसके बाद 'वायुदूत' को 'इंडियन एयरलाइंस' में मर्ज किया गया। मर्जर के पहले 'एलाइंस एयर' को 'इंडियन एयरलाइंस' में मर्ज किया गया। फिर 'एयर इंडिया एक्सप्रेस' बना और उसमें भी खूब बहालियां हुईं। इसके बाद 'एयर इंडिया एक्सप्रेस' को 'एयर इंडिया' में मर्ज किया गया। जब सब बहालियां हो गईं तो 'एयर इंडिया और 'इंडियन एयरलाइंस' को मर्ज करके 'एयर इंडिया' बना दिया गया। यह परंपरा रही है। इस प्रकार से आज 30 हजार कर्मचारी हैं और भगवान जाने कैसे सरकार और मंत्री पूरी व्यवस्था को कायम रखेंगे। मेरा एक ही प्रश्न है, वह यह है कि आज 'एयर इंडिया' लगभग पांच से छः हजार करोड़ रुपए के घाटे में है। आज लगभग तीस हजार कर्मचारी हैं। दुनिया-भर में अगर किसी विमानन सेवा को सफल बनाना है, तो औसतन कर्मचारी और जहाज का रेशियो सवा सौ पर एक जहाज होता है। आज भारत में 'एयर इंडिया' के सामने 250 कर्मचारी एक जहाज के सामने हैं। मैं सरकार से पूछना चाहूंगा कि इसके बारे में सरकार क्या सोचती है और किस प्रकार से इस पूरे 'एयर इंडिया' को पुनर्जीवित करेगी, जिसका घाटा आज लगभग सात हजार करोड़ रुपए के आसपास पहुंच चुका है?

श्री प्रफुल्ल पटेल : महोदय, मुझे बहुत खुशी है कि माननीय सांसद महोदय मेरे predecessor थे और उन्होंने यह प्रश्न पूछा है। मैं उनको सिर्फ यह याद दिलाना चाहता हूँ कि आपने जो बहुत सारी बातें कहीं, उनमें हमने थोड़ा सुधार करने का ही काम किया है, क्योंकि 2003-04 में, आपके कार्यकाल में, आप जब मंत्री थे, इस कंपनी को disinvestment के लिए निकाला गया था और उस समय disinvestment के प्रोसेस में निविदा में जिन्होंने हिस्सा लिया था, जब वे स्वयं छोड़कर चले गए, अरुण शौरी जी भी बैठे हैं, इसलिए मुझे थोड़ा मुस्कराते हुए यह कहने में हर्ज नहीं है कि यह काम तभी तमाम हो गया होता, लेकिन तमाम नहीं हुआ और हमारे जिम्मे आया ..(व्यवधान) ..

श्री राजीव प्रताप रूडी : श्री अरुण शौरी साहब कह रहे हैं कि आपके दोस्तों के कारण नहीं आया ..(व्यवधान) ..

श्री प्रफुल्ल पटेल : वह कोई बात नहीं, आप सहित हमारे सभी मित्र हैं। उसमें कोई प्रॉब्लम नहीं है। सवाल यह है कि हमने पूरी कोशिश की है कि इस कंपनी को पब्लिक सेक्टर में रखते हुए इसको ठीक से चलाया जाए। Aviation Sector के हालात कुछ विशेष हैं। यह केवल Air India के लिए ही नहीं, निजी कंपनियां भी जो कल तक अच्छी तरह से मुनाफे में चल रही थीं, आज उनको भी इस समस्या का सामना करना पड़ रहा है और इसलिए सरकार की निरंतर कोशिश है कि इस सेवा को और कंपनी को मुनाफे में लाने के लिए हम उपयुक्त उपाय करें।

MR. CHAIRMAN: Question Hour is over.

WRITTEN ANSWERS TO STARRED QUESTIONS

Central Council for Research in Unani Medicine

*367. SHRI SABIR ALI:

SHRI MOHAMMED ADEEB:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Central Council for Research in Unani Medicine (CCRUM) has failed to achieve its objectives; and

(b) if so, the steps taken by Government to set it right?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) No, Sir. The Central Council for Research in Unani Medicine (CCRUM) was set up in the year 1979, with nineteen stated objectives which *inter-alia* include, fundamental research,